



**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 205**  
**IB-01/ND/2023**

**IN THE MATTER OF:**

**Binaguri Tea Co. Pvt. Ltd.**

... **Applicant/Petitioner**

**Versus**

**Vipul Limited**

...

**Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 01.02.2023**

**CORAM:**

**SHRI. ASHOK KUMAR BHARDWAJ,**  
**HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Hansraj Jaria, Pr. CS

**For the Respondent** : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv.  
Raghav Dembla, Adv. Shaurya Shyam

**ORDER**

Ld. Counsel appearing for the Applicant wishes to withdraw the present petition. In view of the stand taken by him, the petition is dismissed as withdrawn.

**With this, the present IB-01/ND/2023 stands dismissed as withdrawn.**

**(L. N. GUPTA)**  
**MEMBER (T)**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**